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then Prime Minister for giving to the teachers of the primary schools the right to vote in teachers constituencies; and

(b) if not, by when **a** decision is likely to be taken in the matter ?]

विधि, ग्याय ग्रीर कम्पनी कार्य मंत्री (श्रो शालित भूषण): .(क) जी नहीं।

(ख) यथाशीझ । 🦉 🖅 🤅 👘

tf THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir.

(b) As early as possible.]

Implementation of the 20-Point Programme by the Ministry of Chemicals and Fertilizers

*172. SHRI SHYAMLAL GUPTA : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) in what manner, the Ministry of Chemicals and Fertilizers was concerned with the implementation of the 20-Point Programme launched after June, 1975;

(b) whether any assessment of the achieve ments of this programme, in so far as his Ministry was concerned, has been made and if so, with what results ; and

(c) what is the expenditure incurred under various heads like advertisement, con veyance, grants given to persons/bodies for the implementation of this programme ?

THE MINISTER OF PETROLEUM; CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) : (a) Certain activities if this Ministry, *e.g.*, monitoring the production and distribution of fertilizers, drugs, pesticides, chemicals, etc., ensuring of the availability of these commodities at reasonable prices, and the implementation of the scheme of workers' participation at shop-floor level as also of the Apprentices

t[] English translation.

s | Act, came within the purview of the 20-Point 1 | Programme.

(b) A periodical review of the measures taken indicated the progress made in these fields.

(c) No expenditure was specifically incurred by the Ministry nor were any grants sanctioned to any persons or bodies specifically for the implementation of this programme.

Right to employment as a fundamental right

*173. SHRI BIPINPAL DAS :

SHRI VITHAL GADGIL :

SHRI SARDAR AMJAD ALT : SHRI DEVENDRA NATH DWIVEDI :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to amend the Constitution by inducting therein the right to employment as \mathbf{a} fundamental right; and

(b) if so, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) and (b) At present there is no such proposal before-the Government.

मिट्री के तेल को कमी

*174. श्री नागेश्वर प्रसाद शाहो : क्या बेट्रोलियम, रसायन श्रीर उर्वरक मंत्री यह बताने की कपा करेंगे कि :

(क) देश में मिट्टी के तेल की भारी कमी को पूरा करने के लिये सरकार क्या तात्कालिक कदम उठाने का विचार रखती है; और

(ख) सोवियत संघ से मिट्टी के तेल के झायात के सम्बन्ध में सरकार को अपने हाल के प्रयत्नों में किस हद तक सफलता प्राप्त हुई है?